

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.22222/1997

(From the judgement and order dated 15/09/1997 in CMWP 25780/97
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

THE DENTAL COUNCIL OF INDIA

Petitioner (s)

VERSUS

SUBHARTI K.K.B. CHARITABLE TRUST & ANR

Respondent (s)

(for pronouncement of Judgment)

With

T.P.(C) No.437/1999, SLP(C)No.8464-8465/1999

Date : 25/04/2001 These Petitions were called on for pronouncement
of Judgment today.

(HEARD BY HON'BLE SHAH AND VARIAVA, JJ.)

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Ms.Kavita Wadia, Adv.,
Mr. Maninder Singh, Adv.

For Respondent (s)

Mr.Ashok Agrawal, Adv.,
Mr. M.A.Chinnasamy, Adv.
Mr.Anuj Bhuwaria, Adv.

Ms. Bina Gupta, Adv.

Ms.Chitra Markandeya, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....

Hon'ble Mr.Justice M.B.Shah pronounced the
judgment of the Court.Granting leave in the special leave petitions,
the Court disposed of the civil appeals, allowed the
transfer petition transferring the Writ Petition
No.8299/99 to this Court which is pending before the
High Court. The civil appeals and the transfer
petition stand disposed of in terms of the directions
contained in the signed judgment. No order as to
costs.(Vijay Kumar Sharma)
Court Master(K.K. Chadha)
Court MasterSigned judgment is placed on the file.
Reportable.